

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:3439  
ANSWERED ON:15.12.2006  
REVISION OF VOTERS LISTS  
Sarma Dr. Arun Kumar

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether any complaint regarding irregularities in voter list has been received;
- (b) if so, the number of persons in each State whose names were either dropped from the voter list during last two revisions;
- (c) the number of persons whose applications were rejected for issue of voter I-card, alongwith the reasons for rejection;
- (d) whether non-citizens too have been included in voter lists;
- (e) if so, whether the Government proposes any special drive to delete the names of non-citizens;
- (f) if so, the details thereof; and
- (g) if not, the reasons therefor?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ)

(a)to(g) : A Statement is laid on the Table of the House.

Statement referred in reply to parts (a) to (g) of the Lok Sabha Unstarred Question No.3439 for 15th December, 2006.

(a) and (b): The Election Commission of India has intimated that there is no centralized system of maintaining the individual records of complaints and disposal thereof at the Commission level. The Electoral Registration Officer at district and / or sub-division level, are statutory authorities responsible for maintenance and updation of electoral rolls. Complaints are received and acted upon by them on the basis of the guidelines issued by the Election Commission. Besides Electoral Registration Officer the complaints can also be received at the level of District Election Officer and Chief Electoral Officer. These complaints too are sent to Electoral Registration Officer for taking appropriate action.

(c): Voter I- Card is issued to a person whose name is registered in the electoral roll in force by the Electoral Registration Officer. The electors are not required to file any application for the same.

(d)to(g): The electoral rolls for the territorial Assembly Constituencies are prepared under the superintendence, direction and control of the Election Commission of India under the provisions of the Representation of the People Act, 1950 and Registration of Electors Rules 1960. As per these provisions only Indian citizens are eligible for inclusion in the electoral rolls. However some times during intensive revision (House to House enumeration) or summary revision (the period for filling claims and objections), names of some ineligible persons who may not fulfill the qualification of Indian citizenship may find their way into the electoral roll due to false information provided by the persons. Whenever such cases of wrongful inclusion come to the notice of the Electoral Registration authorities, immediate action is taken to remove such names from the electoral roll. As such no data of foreign citizens who have got their names registered in the electoral roll is available with the Election Commission